

<i>Year</i>	<i>No. of accidents</i>	
	<i>Fatal</i>	<i>Serious</i>
1987	4	1
1988	3	5
1989	4	10

(b) and (c). The information is being collected and will be laid on the table of the House.

New Sugar Mills

1564. SHRID. M. PUTTE GOWDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government have taken a decision to provide licences for setting up of new sugar mills in the country;

(b) whether any concrete proposal in this regard has been formulated;

(c) if so, the number of sugar mills likely to be set up;

(d) the States where these mills are to be set up;

(e) whether Government propose to remove the restrictions of distance between new sugar factories and existing sugar factories; and

(f) if so, the reaction of Government in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (d). After the announcement of guidelines for licensing in the sugar industry during the Seventh Five Year Plan, 72 letters of intent (LOI) have been issued for setting up of new sugar mills in the country (as on 7.3.90). State-wise distribution is as under:—

<i>Sl. No.</i>	<i>Name of the State</i>	<i>No. of LOI issued</i>
1.	U.P.	8
2.	Punjab	4
3.	Tamil Nadu	9
4.	Maharashtra	25
5.	Karnataka	4
6.	Gujarat	6
7.	Andhra Pradesh	6

<i>Sl. No.</i>	<i>Name of the State</i>	<i>No. of LOI issued</i>
8.	Orissa	5
9.	Haryana	3
10.	Dadra & Nagar Haveli	1
11.	Madhya Pradesh	1
Total		72

It generally takes 3 to 4 years for establishment of a new sugar factory

(e) and (f). The Central Government is in the process of formulating a new sugar licensing policy which would be announced shortly.

Demands of Service Doctors

1565. SHRI DHARMESH PRASAD VARMA:
SHRI H.K.L. BHAGAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Joint Action Council of Service Doctors had demanded early implementation of Agreement signed by his Min-

istry in August, 1989;

(b) if so, the reasons for delay in implementation of this agreement; and

(c) the time by which the whole agreement would be implemented?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTARY): (a) to (c). A statement indicating the action taken in regard to the implementation of various items included in the Memorandum of Settlement entered into with the doctors on 21st August, 1989, in so far as the doctors belonging to Central Health Service are concerned, is given below. It will be seen that while the majority of the items have been implemented, the remaining items are under implementation.